

ITEM NO.14

REGISTRAR COURT. 1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ATUL M. KURHEKAR

Petition(s) for Special Leave to Appeal (C) No(s). 23487/2019

ALOK KUMAR & ORS.

Petitioner(s)

VERSUS

POORAN CHANDRA PANDEY & ORS.

Respondent(s)

IA No. 150030/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 23504-23515/2019 (XI)

(FOR

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 140556/2019

FOR EXEMPTION FROM FILING O.T. ON IA 140557/2019

FOR APPLICATION FOR ABATEMENT ON IA 111832/2022

FOR APPLICATION FOR ABATEMENT ON IA 111834/2022

FOR APPLICATION FOR SUBSTITUTION ON IA 3975/2023

FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 3976/2023

FOR EXEMPTION FROM FILING O.T. ON IA 3978/2023

IA No. 140556/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 140557/2019 - EXEMPTION FROM FILING O.T.)

Date : 18-04-2023 These matters were called on for hearing today.

For Petitioner(s)

Mr. Satish Pandey, AOR
Mr Aviral Saxena, Adv.
Mr. Abdul Qadir, Adv.
Mr. Akbar Ali, Adv.
Mr. Prakhar Srivastava, Adv.

For Respondent(s)

Mr. Anurag Kishore, AOR

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Mr Suraj Prakash Singh, Adv.
Mr. Sudhansu Palo, AOR

Mr Pawan Reley, Adv.
Mr Akshay Lodhi, Adv.
Mr Ankit Dedha, Adv.
Mr. Vinod Sharma, AOR
Mr Gaurav Kumar, Adv.
Ms Priyanka S Aneja, Adv.

Ms. Pallavi Pratap, AOR
Ms. Pallavi Pratap, AOR

UPON hearing the counsel, the Court made the following
O R D E R

SLP(C) No. 23487/2019

Respondent nos. 1 to 5, 7 to 31, 33 and 34 have already
filed counter affidavit.

Ld. Counsel appearing on behalf of respondent nos.6(i,ii)
and 32(i-iii) informed that they shall be adopting the counter
affidavit filed by the abovesaid respondents for these
respondents as well. Submission is taken on record.

Respondent no.35 has been deleted from the array of parties
vide Hon'ble Judge in Chambers order dt.20.1.2023.

SLP(C) No. 23504-23515/2019

Common respondent nos. 1 to 3 in SLP(C)NO.23504 and 23510
of 2019, common respondent nos. 2 and 3 in SLP(C)NO.23506 and
23511 of 2019, common sole respondent in SLP(C)NO.23507 and
23515 of 2019 and common respondent nos. 1 and 2 in
SLP(C)NO.23508 and 23514 of 2019 have already filed counter
affidavit.

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Process in terms of order dt.7.1.2022 in respect of common respondent nos. 1 to 4 and 6 to 14 in SLP(C)NO.23509 and 23513 of 2019.

As per office report, service is complete on the legal representatives of deceased common respondent nos. 7,25 and 29 in SLP(C)NO.23505 and 23512 of 2019 but none has entered appearance. However, it is contended that the legal representatives of the said deceased respondents are already represented on record. Office to verify their appearances and update the records.

Legal representatives of deceased respondent nos. 1 and 3 in SLP(C)NO. 23506 and 23511 OF 2019 and deceased respondent nos. 4,5 and 7 in SLP(C)NO.23509 and 23513 OF 2019 have filed counter affidavit.

Opportunity to common respondent nos. 1 to 6, 8 to 24, 26 to 28, 30 and 31 in SLP(C)NO.23505 and 23512 of 2019 to file counter affidavit has already been declined.

Service is complete on the remaining respondents but none has entered appearance.

Rejoinder affidavit, if any may be filed by the petitioner, subject to order of the Hon'ble Court.

Registry to process the matters for listing before the Hon'ble Court as per rules.

ATUL M. KURHEKAR
Registrar